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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 5582/2022 & CRL.M.A. 22104/2022 (stay)

TARIQ AHMED DAR

..... Petitioner

Through: Mr. Satish Tamta, Sr. Advocate with

Ms. Nisha Narayanan, Mr. Shariq Iqbal &Mr. Dhruv Tamta, Advocates

versus

DIRECTORATE OF ENFORCEMENT

..... Respondent

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani & Mr. Sidharth Kaushik,

Advocates

CORAM: HON'BLE MR. JUSTICE ANISH DAYAL

> ORDER 20.12.2022

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- 1. This matter has been released from the category of 'for orders' by the Ld. Predecessor Bench. The matter had been argued before the Bench of Hon'ble Mr. Justice Talwant Singh. Accordingly, list for arguments *de novo* on 22nd March, 2023.
- 2. In the meantime, learned counsels for both the parties shall file short synopsis, not exceeding 2 pages, with compilations of judgments they wish to rely upon.
- 3. Learned counsel for the petitioner states that the petitioner has been acquitted for the scheduled / predicated offence relating to PMLA charge and therefore, PMLA charge cannot subsist also in view of the decision of Hon'ble Supreme Court in *Vijay Mandal Choudhary & Ors. v. Union of India & Ors.*





(2022) SCC OnLine SC 929.

- 4. Learned counsel for the Enforcement Directorate counters the submissions by stating that the FIR under which the scheduled offence was subsisting and out of various elements the petitioner has been acquitted of only some of those offences (under UAPA) and therefore, PMLA charge would subsist.
- 5. Interim orders to continue.
- 6. Order be uploaded on the website of this Court.

ANISH DAYAL, J

DECEMBER 20, 2022/sm